

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 52/81 HELD ON 13.03.2012.

The Meeting No. 52/81 of Norms Committee-II was held on 13.03.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
5.	Shri Parveen Sharma, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:24.04.2012
Decision :NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 24.04.2012.				

2	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:24.04.2012
Decision :NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 24.04.2012.				

3	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:24.04.2012
	Decision :NC observed that application of firm has not been received from despite several reminders to RA and decided to send letter to Jt. DGFT, CLA, N.Delhi to forward the application. The case stands deferred and to be relisted on 24.04.2012.			
4	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:24.04.2012
	Decision :NC observed that the case is under examination at MNRE. The case stands deferred and to be relisted on 24.04.2012.			
5	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at C&PC. The case stands deferred and to be relisted on 24.04.2012.			
6	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:24.04.2012
	Decision :NC observed correct application in r/o above authorization has not been received despite several reminders hence decided to sent a letter to Jt. DGFT, CLA, N.Delhi to forward the correct application . The case stands deferred and to be relisted on 24.04.2012.			
7	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at MNRE. The case stands deferred and to be relisted on 24.04.2012.			
8	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:24.04.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			
9	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status: Approved

HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.No. 30(101)(100)2011-ME dated 12.03.2012 as under:- The import of all the items against above authorization is allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

10	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:24.04.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

11	Case No.:40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status: Reject
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:
	Decision :NC observed that reply of the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply.			

12	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status: Reject
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply.			

13	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

14	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Reject
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply.			

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15	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Reject
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply.			
16	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:24.04.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 24.04.2012.			
17	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			
18	Case No.:7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No.30(41)2011-ME dated 12.03.2012 as under:- The firm has stated in its reply that they are not importing any item against export product mentioned at SI No. 5,8,9,10,11 and 12 as indigenous materials has been used for these export products. Hence the item of import at SI No. 9,10,11,14,16,24,25,26,27,29,30,34,35,36,41, 42,43,44,46,49,50,52 and 55 to 69 are deleted. The rest of import items are allowed on net to net / content basis with accountability clause. R/A may take suitable consequential action accordingly.			
19	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			
20	Case No.:19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2011	Status:Deferred

			13.03.2012	and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:24.04.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 24.04.2012.				

21	Case No.:9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:24.04.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.04.2012.			

22	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:24.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.04.2012.			

23	Case No.:20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

24	Case No.:18/30/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 24.04.2012.			

25	Case No.:31/45/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00447/AM12/	RLA File :02/24/040/00089/AM12/	Lic.No/Date:0210164433 23.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 17850 Kgs. inclusive of 2 % wastage as per SION C-1185. 2. Quantity of import item at Sl.No.2 may be allowed as 1530 Kgs. inclusive of 2 % wastage as per SION C-1185. 3. Quantity of import item at Sl.No.3 may be allowed as 3060 Kgs. inclusive of 2 % wastage as per SION C-1189.			

R/A may take suitable consequential action accordingly.

26	Case No.:1/33/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

27	Case No.:4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

28	Case No.:4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

29	Case No.:6/33/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

30	Case No.:1/45/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803 30.09.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

31	Case No.:3/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

32	Case No.:9/45/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM12/	RLA File :03/95/040/00543/AM12/	Lic.No/Date:0310659391 13.10.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of MOS is awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

33	Case No.:18/45/81-ALC2/2011	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00434/AM12/	RLA File :13/24/040/00025/AM12/	Lic.No/Date:1310037114 13.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O.No. 30(120)2011-ME dated 12.03.2012 as under:- The import of Remelted Lead Ingots (containing lead 95-99.70%) is allowed 1.03. kg/kg content in export product. R/A may take suitable consequential action accordingly.			

34	Case No.:3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.			

35	Case No.:11/45/81-ALC2/2011	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00427/AM12/	RLA File :34/24/040/00117/AM12/	Lic.No/Date:3410031950 17.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Description of export product may be modified as "Copper winding wires/strips" 2. Quantity of import item may be allowed as applied for i.e. 45840 Kgs. on net to net basis. R/A may take suitable consequential action accordingly.			

36	Case No.:9/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM12/	RLA File :31/83/040/00148/AM12/	Lic.No/Date:3110051072 19.10.2011	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands			

deferred and to be re-listed on 24.04.2012.

37	Case No.:5/45/81-ALC2/2011	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00421/AM12/	RLA File :03/94/040/00608/AM12/	Lic.No/Date:0310661749 24.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 22050 Sq. Mtrs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.:8/45/81-ALC2/2011	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00424/AM12/	RLA File :03/94/040/00592/AM12/	Lic.No/Date:0310664608 14.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310542696 dated 27.10.2009 ratified in Norms Committee Meeting No. 15/81 dated 05/07/2011: 1. Quantity of import item at Sl. No. 1 may be allowed as 219720 Kgs. inclusive of 10 % wastage after taking 48 % recovery from scrap. 2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4 % of FOB value of exports. 3. Import item at Sl. No. 6 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

39	Case No.:10/45/81-ALC2/2011	Party Name:MARUTI KOATSU CYLINDERS PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00426/AM12/	RLA File :34/24/040/00162/AM12/	Lic.No/Date:3410032139 14.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 3535 Nos. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

40	Case No.:30/45/81-ALC2/2011	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00446/AM12/	RLA File :02/24/040/00116/AM12/	Lic.No/Date:0210168840 14.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 45900 Kgs. inclusive of 2% wastage taking clue from SION C-2018. 2. Quantity of import item at Sl.No.2 may be allowed on net to net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

41	Case No.:35/45/81-ALC2/2011	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00451/AM12/	RLA File :02/24/040/00117/AM12/	Lic.No/Date:0210168841 14.11.2011	Defer Date:24.04.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 75750 Kgs. inclusive of 1 % wastage. 2. Word "made of brass" is suffixed with description of export product. R/A may take suitable consequential action accordingly.			

42	Case No.:7/45/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM12/	RLA File :34/24/040/00167/AM12/	Lic.No/Date:3410032233 18.11.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 24.04.2012.			

43	Case No.:6/45/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00422/AM12/	RLA File :10/24/040/00058/AM12/	Lic.No/Date:1010046656 23.11.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(6)/2012-IPHW dated 21.02.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

44	Case No.:4/45/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM12/	RLA File :02/24/040/00132/AM12/	Lic.No/Date:0210169669 25.11.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

45	Case No.:2/39/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:24.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

46	Case No.:3/39/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE)	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
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HQ File :01/81/050/00345/AM12/	RLA File :31/83/040/00172/AM12/	Lic.No/Date:3110051773 07.12.2011	Defer Date:24.04.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.			

47	Case No.:2/45/81-ALC2/2011	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM12/	RLA File :03/95/040/00664/AM12/	Lic.No/Date:0310669229 07.12.2011	Defer Date:24.04.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4 and 11 of SDF export product wise. The case stands deferred and to be re-listed on 24.04.2012.			

48	Case No.:13/45/81-ALC2/2011	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00429/AM12/	RLA File :03/95/040/00734/AM12/	Lic.No/Date:0310669942 12.12.2011	Defer Date:
	Decision : NC decided to ratify the above authorization on repeat basis as under:- The import of item at SI No. 1 & 2 is allowed 1.06 kg/kg content in export product. R/A may take suitable consequential action accordingly.			

49

Case No.:28/45/81-ALC2/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
HQ File :01/81/050/00444/AM12/	RLA File :03/94/040/00731/AM12/	Lic.No/Date:0310670020 12.12.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/64/2011-PC-II dated 13.02.2012as under:-			
Item to be Exported		Quantity	
Cold Foil Blister Film		1 Kg.	
Raw-material recommended for import		Quantity	
1. Cold Foil Blister Film Jumbo Coils (60 micron PVC/45 micron Aluminium / 25 micron Nylon)		1.064 Kg.	
2. Acrylate Coat		0.016 Kg.	
R/A may take suitable consequential action accordingly.			

50

Case No.:16/45/81-ALC2/2011	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
HQ File :01/81/050/00432/AM12/	RLA File :07/24/040/00356/AM12/	Lic.No/Date:0710084623 13.12.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 28.02.2012 as under:-			
Item to be Exported	Quantity		
Plastic Moulded Components (Heart India A Cover/B Cover)	1 Kg.		
Raw-material Recommended for Import	Quantity		
1. Relevant polycarbonate Resin	1.05 kg/kg content in the export product Net to Net		
2. Relevant QK 1022/1021 Pin Bridge			
R/A may take suitable consequential action accordingly.			

51	Case No.:20/45/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00436/AM12/	RLA File :07/24/040/00360/AM12/	Lic.No/Date:0710084624 13.12.2011	Defer Date:24.04.2012
	Decision :NC decided to refer the case to DIT for comments. The case stands deferred and to be re-listed on 24.04.2012.			

52	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:24.04.2012
	Decision :NC observed that the case is being referred to M/o Defence for examination. The case stands deferred and to be re-listed on 24.04.2012.			

53	Case No.:33/45/81-ALC2/2011	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM12/	RLA File :05/23/040/00352/AM12/	Lic.No/Date:0510311049 13.12.2011	Defer Date:24.04.2012
	Decision :NC decided to send a letter to firm to seek following information in accordance with the written comments of DIPP vide U.O. dated 13.03.2012:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 24.04.2012.			

54	Case No.:19/45/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00435/AM12/	RLA File :05/24/040/00311/AM12/	Lic.No/Date:0510311414 15.12.2011	Defer Date:24.04.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 24.04.2012.			

55	Case No.:27/45/81-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Transfer
	HQ File :01/81/050/00443/AM12/	RLA File :07/24/040/00367/AM12/	Lic.No/Date:0710084702 15.12.2011	Defer Date:24.04.2012
	Decision :NC decided to transfer the case to DES-I.			

56	Case No.:12/45/81-ALC2/2011	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00428/AM12/	RLA File :03/95/040/00711/AM12/	Lic.No/Date:0310671584 19.12.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Following words may be suffixed with the description of export product: "Size 6000 mm x 2000 mm x 50 mm – 6 Nos (28314 Kgs.), Size 8625 mm x 3000 mm x 84 mm – 2 Nos (34155 Kgs.), Size 5850 mm x 3000 mm x 84 mm – 2 Nos (23165 Kgs.) & Size 3225 mm x 3000 mm x 84 mm – 2 Nos (12771 Kgs.)" 2. Quantities of import items at Sl. Nos. 1 & 2 may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

57	Case No.:15/45/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM12/	RLA File :05/24/040/00329/AM12/	Lic.No/Date:0510311720 19.12.2011	Defer Date:24.04.2012
	Decision :NC decided to seek following information from the firm as required by MSME vide U.O. No. 30(121)2011-ME dated 27.02.2012 :- 1. Chemical Composition indicating percentage of alloying elements in export product. 2. Chemical composition of imported inputs. 3. Details of indigenous items and its weight. 4. Process of manufacturing at wastage justification. The case stands deferred and to be relisted on 24.04.2012.			

58	Case No.:25/45/81-ALC2/2011	Party Name:H Q LAMPS MANUFACTURING CO..	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM12/	RLA File :05/23/040/00357/AM12/	Lic.No/Date:0510311710 19.12.2011	Defer Date:24.04.2012
	Decision :NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.			
59	Case No.:32/45/81-ALC2/2011	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00448/AM12/	RLA File :05/23/040/00362/AM12/	Lic.No/Date:0510311845 20.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Words “ Hot Drawn” may be prefixed with the description of import item. 2. Quantity of import item may be allowed as applied for i.e. 420 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			
60	Case No.:34/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Transfer
	HQ File :01/81/050/00450/AM12/	RLA File :11/24/040/00042/AM12/	Lic.No/Date:1110026417 20.12.2011	Defer Date:
	Decision :NC decided to transfer the case to NC-I as per written comments of DHI.			
61	Case No.:36/45/81-ALC2/2011	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00452/AM12/	RLA File :05/23/040/00342/AM12/	Lic.No/Date:0510311830 20.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 84985 Kgs inclusive of 13.7 % wastage. 2. Description of import item at Sl. No. 2 may be modified as Nickel Cathode/Ingots and its quantity may be allowed as applied for i.e. 13110 Kgs inclusive of 14 % wastage. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 32660 Kgs inclusive of 13.6 % wastage R/A may take suitable consequential action accordingly.			
62	Case No.:14/45/81-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00430/AM12/	RLA File :03/95/040/00762/AM12/	Lic.No/Date:0310672307 22.12.2011	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(126)/2011-ME dated 24.02.2012 as under:-			

	Taking in to consideration the sub committee report the import of Nickel cobalt mixed Hydroxide Concentrate in the above authorization is recommended as 1.0963 Kg / Kg content in export product for export of 1 Kg of nickel Metal.		
	R/A may take suitable consequential action accordingly.		

63	Case No.:29/45/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM12/	RLA File :11/24/040/00048/AM12/	Lic.No/Date:1110026491 26.12.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 24.04.2012.			

64	Case No.:21/45/81-ALC2/2011	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00437/AM12/	RLA File :04/24/040/00262/AM12/	Lic.No/Date:0410132323 30.12.2011	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 10.04.2012.			

65	Case No.:37/45/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00453/AM12/	RLA File :03/95/040/00820/AM12/	Lic.No/Date:0310674236 03.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 13.03.2012 :- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 24.04.2012.			

66	Case No.:38/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00454/AM12/	RLA File :03/95/040/00822/AM12/	Lic.No/Date:0310674567 04.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 13.03.2012 :- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 24.04.2012.			

67	Case No.:43/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM12/	RLA File :03/95/040/00821/AM12/	Lic.No/Date:0310674548 04.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 13.03.2012 :- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 24.04.2012.			

68	Case No.:39/45/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM12/	RLA File :03/95/040/00833/AM12/	Lic.No/Date:0310674881 05.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 13.03.2012 :- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 24.04.2012.			

69	Case No.:41/45/81-ALC2/2011	Party Name:INOX WARES PVT.LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00457/AM12/	RLA File :03/94/040/00879/AM12/	Lic.No/Date:0310675488 09.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Word "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 109000 Kgs. inclusive of 9% wastage. R/A may take suitable consequential action accordingly.			

70	Case No.:40/45/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00456/AM12/	RLA File :03/94/040/00831/AM12/	Lic.No/Date:0310675636 10.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Word "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 22550 Kgs. and 129250 Kgs. respectively inclusive of 10 % wastage. R/A may take suitable consequential action accordingly.			

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71	Case No.:42/45/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Approved
	HQ File :01/81/050/00458/AM12/	RLA File :03/94/040/00883/AM12/	Lic.No/Date:0310675646 10.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 13.03.2012 as under:- 1. Word "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 71115 Kgs. and 23848 Kgs respectively inclusive of 10 % wastage. R/A may take suitable consequential action accordingly.			

72	Case No.:17/45/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:24.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 24.04.2012.			

73	Case No.:22/45/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM12/	RLA File :03/95/040/00251/AM12/	Lic.No/Date:0310676577 13.01.2012	Defer Date:24.04.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 13.03.2012:- 1.Voltage rating of cables. 2. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise. The case stands deferred and to be relisted on 24.04.2012.			

74	Case No.:23/45/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00439/AM12/	RLA File :03/95/040/00232/AM12/	Lic.No/Date:0310676589 13.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 13.03.2012:- 1. Voltage rating of cables. 2. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise. The case stands deferred and to be relisted on 24.04.2012.			

75	Case No.:24/45/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:52/81-ALC2/2011 13.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00440/AM12/	RLA File :03/95/040/00233/AM12/	Lic.No/Date:0310676637 13.01.2012	Defer Date:24.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 13.03.2012:- 1. Voltage rating of cables. 2. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise.			

The case stands deferred and to be relisted on 24.04.2012.

Offline cases 13.03.2012

Case No 302

CASE NO. AR- 99	M/s. Sterlite Industries
Meeting No. 52/81	F.No.01/81/050/239/AM10/DES-II
Dated:13.03..2012	Advance Licence No. 3510025601 dated 09.01.2009
	RLA's F.No.35/24/040/029/AM09

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(122)/2011-ME dated 24.02.2012 as under:-

Taking clue from SION C-1503 the import of Copper Concentrate in Green Black Powder form is allowed with 2 % wastage as applied by the firm.

R/A may take suitable consequential action accordingly.

Case No 303

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 52/81	F.No.01/81/050/56/AM12/DES-II
Dated:13.03..2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision :NC decided to send a letter to firm to submit following information:-

1. To give some documentary evidence that the export product is Copper Conductor.
The case stands deferred and to be relisted on 24.04.2012.

Case No 304

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 52/81	F.No.01/81/050/38/AM12/DES-II
Dated:13.03..2012	Advance Licence No. 0410123941 dated 10.5.2011

RLA's F.No.04/24/040/0037/AM12

Decision : NC decided to send a letter to firm to submit following information:-

1. To give some documentary evidence that the export product is Copper Conductor.
The case stands deferred and to be relisted on 24.04.2012.

Case No 305

CASE NO. AR- 102	M/s. Micro CNC Technologies(P) Ltd
Meeting No. 52/81	F.No.01/81/050/239/AM09/DES-II
Dated:13.03..2012	Advance Licence No. 0410126762 dated 03.08.2011
	RLA's F.No.04/24/040/0126/AM12

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.

Case No. 306

CASE NO. AR- 103	M/s. Bharat Udyog, Kathua (J&K)
Meeting No. 52/81	F.No.01/81/050/228/AM10/DES-II
Dated:13.03..2012	Advance Licence No. 1810002271 dated 27.06.2008
	RLA's F.No.18/24/040/001/AM12

Decision : NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(282)2008-ME dated 27.02.2012 (copy enclosed). The case stands deferred and to be relisted on 24.04.2012.

Case No. 307

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 52/81	F.No.01/81/050/683/AM08/DES-II
Dated:13.03..2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 24.04.2012.

Case No. 308

CASE NO. AR- 105	M/s. Cords Cable Industries

Meeting No. 52/81	F.No.01/81/050/799/AM09/DES-II
Dated:13.03..2012	Advance Licence No. 0510238969 dated 26.03.2009
	RLA's F.No.05/24/040/0766/AM09

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.

Case No. 309

CASE NO. AR- 106	M/s. Minex Metallurgical Company Ltd.
Meeting No. 52/81	F.No.01/81/050/223/AM09/DES-II
Dated:13.03..2012	Advance Licence No. 0310465214 dated 17.03.2008
	RLA's F.No.03/95/040/01215/AM08

Decision : NC decided to send a letter to firm to submit following information as required by MSME vide U.O. No. 30(114)2008-ME dated 27.02.2012 as under:-

1. Difference among both of the export products and the exact commercial name of each export product.
2. Justification of wastage, as raw material being used is powder/flake and only blending operation is involved.
3. Any other supporting documents in respect of wastage involved.
4. Details of any indigenous binding material used, if so details and qty thereof.
5. Value addition is only 1% how the activity is commercial viable.

The case stands deferred and to be relisted on 24.04.2012.

Case No. 310

CASE NO. AR- 107	M/s. Minex Metallurgical Company Ltd.
Meeting No. 52/81	F.No.01/81/050/606 /AM09/DES-II
Dated:13.03..2012	Advance Licence No. 0310497822 dated 15.12.2008
	RLA's F.No.03/95/040/0711/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.

Case No. 311

CASE NO. AR- 108	M/s. Horizon polymer Engineering Pvt. Ltd
Meeting No. 52/81	F.No.01/81/162/0755 /AM12/DES-II
Dated:13.03..2012	Advance Licence No. yet to be issued (para 4.4.2 of FTP)
	RLA's F.No.08/24/40/0162/AM12

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

Case No. 312

CASE NO. AR- 109	M/s. Vijai Electrical Ltd., Hyderabad
Meeting No. 52/81	F.No.01/81/050/015 /AM10/DES-II
Dated:13.03..2012	Advance Licence No. 0910037711 dated 22.04.2009
	RLA's F.No. 09/24/040/0479/AM09

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

Case No. 313

CASE NO. AR- 110	M/s. Vijai Electrical Ltd., Hyderabad
Meeting No. 52/81	F.No.01/81/050/329 /AM10/DES-II
Dated:13.03..2012	Advance Licence No. 0910039960 dated 18.11.2009
	RLA's F.No. 09/24/040/284/AM10

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

Case No. 314

CASE NO. AR- 111	M/s. Cords Cable Industries Ltd.
Meeting No. 52/81	F.No.01/81/050/277 /AM10/DES-II
Dated:13.03..2012	Advance Licence No. 0510251392 dated 26.10.2009
	RLA's F.No. 05/23/40/069/AM10

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.

Case No. 315

CASE NO. AR- 112	M/s. Su-Kam power System Ltd, Gurgaon
Meeting No. 52/81	F.No.01/81/050/586 /AM09/DES-II
Dated:13.03. 2012	Advance Licence No. 0510231987 dated 02.12.2008

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 316

CASE NO. AR- 85	M/s. Intek Tapes Pvt. Limited
Meeting No. 52/81	F.No.01/83/050/612/AM08/DES-II
Dated:13.03..2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 317

CASE NO. AR- 86	M/s. Vijai Electrical Ltd
Meeting No. 52/81	F.No.01/81/050/177/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 09100359304 dated 16.09.2009
	RLA's F.No.09/24/40/223/AM10

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 318

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 52/81	F.No.01/81/050/98/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 319

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 52/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:13.03. 2012	Advance Licence No. 0310063820 dated 04.12.2000

Decision :NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case for non submission of reply.

SI No. 320

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 52/81	F.No.01/81/050/393/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0310546258 dated 18.11.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.

S.No. 321

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 52/81	F.No.01/81/050/228/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0310529890 dated 21.07.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 24.04.2012.

SI No. 322

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 52/81	F.No.01/81/50/329/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 323

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 52/81	F.No.01/81/50/211/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision :NC observed that reply from the firm has been received and being forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 324

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
Meeting No. 52/81	F.No.01/81/50/373/AM09/DES-II
Dated:13.03. 2012	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that the case is under examination at MNRE. The case stands deferred and to be relisted on 24.04.2012.

SI No. 325

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 52/81	F.No.01/81/50/0266/AM10/DES-II
Dated:13.03. 2012	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.04.2012.

SI No. 326

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 52/81	F.No.01/80/50/0241/AM06/DES-II
Dated:13.03. 2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 24.04.2012.

SI No. 327

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 52/81	F.No.01/80/50/01424/AM04/DES-II
Dated:13.03. 2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be relisted on 24.04.2012.

PART – C – DEFERRED

S.No. 73

CASE NO. C- 18	M/s. Lincoln Helios (India) Ltd, Banglore
Meeting No. 52/81	F.No.01/60/162/0181/AM12/PRC/DES-II
Dated:13.03..2012	Request regarding acceptance of consumption certificate issued by Central Excise in r/o AA No. 0710030376 dtd 23.06.2004

Decision :NC decided to examine the case on file.

S.No. 74

CASE NO. C- 19	M/s. Bimetal Bearings Ltd. , Coimbtore
Meeting No. 52/81	F.No.01/81/162/0375/AM10/DES-II
Dated:13.03..2012	Fixation of SION for Lead Free Powder and Copper based pre-alloyed Powder R-800- Case of M/s Bimetal Bearings Ltd., Coimbtore

Decision :NC observed that comments of MSME have been received in the case. NC decided to refer the case again to MSME and request them to clarify the following points:-

1. The composition of R-800 has not been given.
2. Whether wire/rod/bar should be allowed for the purpose of melting and making powder instead of scrap/Cathodes/Ingots.
3. Wastage for ingots /scrap may be indicated separately.

The case stands deferred and to be relisted on 24.04.2012.
